

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No: 390/19
State Vs. Yogesh @ Ved Pal
FIR No. : 263/19
PS. : Karol Bagh
U/s: 376 IPC

THROUGH CISCO WEB EX

10.07.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Sh. Mahesh Sharma, Ld. Counsel for the
accused/applicant.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Anil Bhardwaj, Ld. Counsel for the complainant
along with complainant.
IO SI Lalita in person.

Ld. Counsel for the accused/applicant submits that he
had filed an application before the court of Ms. Babita Punia, Ld.
MM requesting for change of IO. Status report was also called.
He submits that the same was sent to the Ahlmad of this court
yesterday i.e. 09.07.2020 through Whats app.

The Ahlmad of this court had no sent the application or
the status report. Ahlmad of the court seeks time to check and
clarify. Ld. Counsel for the complainant is directed to send the



complaint scanned in a PDF format so as to appreciate the same.
He is requested not to send the image file. IO seeks time to file
reply in terms of the last order.

Put up on **14.07.2020**.

Till then interim bail of the accused stands extended.

Ld. Counsel for the complainant submits that he does not have
the copy of the bail application filed by the accused. Ld. counsel
for the accused is directed to supply the copy of the bail
application to the counsel for the complainant immediately.


(Ankur Jain)
Addl. Sessions Judge (SFTC-01) West
Delhi: 10.07.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Manoj Paswan
FIR No. : 24/20
PS. : Ranhola
U/s: 376 IPC

THROUGH CISCO WEB EX

10.07.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Sh. Mahesh Patel, Ld. Counsel for the
accused/applicant.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Pushprit Arora, Ld. Counsel for the complainant
along with complainant.

IO is unable to join the hearing through CISCO Web-Ex.

Report has not been filed by the IO indicating the
previous involvement of the accused. IO is again directed to file
the report. In case the report is filed the same be sent to the
counsel for complainant, counsel for the accused as well as to
Addl. PP for the State.

Put up for arguments on the bail application on **15.07.2020.**

(Ankur Jain)
Addl. Sessions Judge (SFTC-01) West
Delhi: 10.07.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Ashutosh Mishra

FIR No. : 490/16
PS. : Rajouri Garden
U/s : 376 IPC

THROUGH CISCO WEB EX

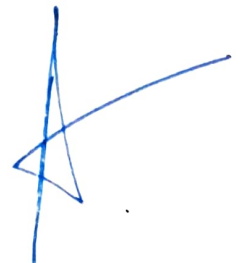
10.07.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Sh. Aayush, proxy Counsel for the accused/applicant
along with accused.
Ms. Aarti Pandey Ld. Counsel from DCW along with
complainant.

Perusal of the file shows that an application has been
filed by the complainant seeking non supply of obscene photos
and videos to the accused.

Ld. Proxy counsel for the accused submits that main
counsel is down with fever and as such undisposed. He further
submits that copy of the application has not been supplied to the
accused.

Let the copy of the application be supplied to the
accused through electronic mode by the Ahlmad of this court.
Reply, if any be filed within one week.



As and when reply is received by the accused, the copy of the same would be forwarded to the counsel for the complainant/complainant.

Put up for arguments on this application on 20.07.2020.

(Ankur Jain)
Addl. Sessions Judge (SFTC-01) West
Delhi: 10.07.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Ankush Mehta
FIR No. : 336/19
PS. : Hari Nagar
U/s : 376(d)/34 IPC

THROUGH CISCO WEB EX

10.07.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Sh. Ankit Kumar, Ld. Counsel for the accused/applicant.
Ms. Aarti Pandey Ld. Counsel from DCW.

Ld counsel for the accused submits that he has filed an application seeking release of the accused, as vide order dated 18.05.2020 passed by Sh. Vishal Singh, Ld. ASJ, accused was directed to be released on personal bond subject to verification of the address. Reply has been filed by the IO wherein in the reply, the address of the Jharoda village been verified.

Ld. Counsel for the accused submits that they had never submitted this address anywhere for verification. It appears that IO has not applied his mind to the contents of the application and has given a cryptic reply.



Issue notice to the concerned SHO who shall join the hearing through CISCO Web Ex. and explain the conduct of the IO.

In the meantime the address of the accused as stated in the application, be verified by the concerned Police station.

Put up on **14.07.2020** for further proceedings.

(Ankur Jain)
Addl. Sessions Judge (SFTC-01) West
Delhi: 10.07.2020